

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2020-2021)**

SEVENTEENTH LOK SABHA

33

THIRTY THIRD REPORT

**[Delay in laying of the Annual Reports and Audited Accounts of the
Chandigarh Industrial and Tourism Development Corporation Limited (CITCO)]**

(Presented on 11.02.2021)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
February 2021/ Magha, 1942(Saka)**

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2020-2021)

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| 5. | Smt Rajni Bhagat | - | Committee Officer |
| 6. | Shri Darpan Sharma | - | Assistant Executive Officer |

(iii)

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2020-2021), having been authorized by the Committee to present this Report on their behalf, present this Thirty Third Report in respect of delay in laying of the Annual Reports together with Audited Accounts of the Chandigarh Industrial and Tourism Development Corporation Limited (CITCO).

2. In terms of the recommendation of the Committee on Papers Laid on the Table contained in its First Report, Second Report (5th Lok Sabha) and Second Report (6th Lok Sabha) presented to the House on 08 March 1976; 12 May 1976 and 22 December 1977 respectively, the Annual Report and Audited Accounts of the Organisation/Company are required to be laid on the Table of the House within nine months of the closure of Accounting Year.

3. The Committee considered the matter of delays in laying of the Annual Reports and Audited Accounts of the Chandigarh Industrial and Tourism Development Corporation Limited (CITCO) and took oral evidence of the representatives of the Ministry of Home Affairs and CITCO in this regard in their sitting held on 04th March, 2020.

4. The Committee considered and adopted this Report at their sitting held on 28.01.2021.

5. The Committee wish to express their thanks to the officers of the Ministry of Home Affairs and CITCO for furnishing the written replies, other material/information and for placing their views in the matter before the Committee.

6. The Observations / Recommendations of the Committee have been printed in bold letters at the end of the Report.

**New Delhi
09 February, 2021
20 Magha , 1942 (Saka)**

**Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha**

Report

Delay in laying of the Annual Reports and Audited Accounts of the Chandigarh Industrial and Tourism Development Corporation Limited (CITCO)

Chandigarh Industrial and Tourism Development Corporation Limited (CITCO), an Undertaking, wholly owned and controlled by Chandigarh Administration was incorporated on 28.3.1974 under the Companies Act 1956. CITCO was established mainly for the development of Small Scale Industries in the Union Territory of Chandigarh and presently it undertakes activities like Hospitality, Tourism promotion and Industrial development.

2. As regards the Act, Rules, Regulation and provision of time for laying of Annual Report and Audited Accounts of CITCO, the Ministry has submitted that:

" The Section 619A (1)(b) of Companies Act, 1956 (now repealed) as Section 394(1) (b) of Companies Act, 2013, in which it is mandatory that as and when the Accounts of the Corporation are prepared, they have to be laid before both Houses of Parliament together with the copy of the Audit Report and comments upon or supplement to the Audit Report made by the Comptroller and Auditor General of India.

*As per the section *ibid*, Annual Reports be prepared within 3 months of its AGM before which the comments given by CAG and Audit Report is placed."*

3. The Ministry has further submitted that:

"The pattern of funding to CITCO is for Share Capital, which has been received in various years."

The year wise funds released by the Chandigarh Administration from 1974 to 2018 towards share capital of the Corporation as submitted by the Ministry, is placed at **Annexure-I**. The Ministry also submitted that CITCO is receiving grants from the State (UT) and the Centre Government for various Tourism/Industrial Schemes for development of Chandigarh and for other Industrial activities.

4. In terms of the recommendations of the Committee on Papers Laid on the Table [Second Report (6th Lok Sabha), para 1.12], presented to the House on 22 December, 1977, all Statutory /Autonomous Organisations, Public Undertakings, Corporations, Joint Ventures, Societies, etc., which are financed out of funds drawn from the Consolidated Fund of India, after being voted by the Parliament, in the form of shares, subsidies, grants-in-aid, etc., either wholly or partly should lay their Annual Reports/Audit Reports (both English and Hindi versions).

5. The Committee have, in their First Report (5th Lok Sabha) presented to the House on 08 March, 1976, emphasized that the Autonomous Organizations should lay their Annual Report, Audited Accounts and Review within nine months of the close of the respective Accounting Year. Further, it is the responsibility of the Administrative Ministry to lay the Annual Report and Audited Accounts of the Organisation on the Table of the House. However, if for any reason, the Annual Reports and Audited Accounts could not be laid within the prescribed period of nine months, the Ministry concerned should lay a Statement within 30 days of the expiry of the said period or as soon as the House meets, whichever is later, explaining the reasons as to why the documents could not be laid in time.

6. The Parliamentary Committee on Papers Laid on the Table (Lok Sabha) examined the Annual Reports and Audited Accounts of the CITCO for the period from 1990-91 to 2016-17, laid before the Parliament on 23.07.2019. The examination has revealed unwarranted delays in laying of these documents ranging between 01 year and 07 months to 27 years and 07 months. The dates of laying of the Annual Reports/Audited Accounts of the CITCO for the years 1990-91 to 2018-19 alongwith the extent of delay, have been compiled and placed at **Annexure-II**.

As per the information received from the concerned Administrative Ministry i.e., Ministry of Home Affairs, it appears that the Annual Reports and Audited Accounts of the CITCO prior to 1990-1991 were not laid on the Table of the House. The Committee, also, noted that the Annual Report and Audited Accounts of CITCO for the years 2017-18 and 2018-19 have not been laid on the Table of the House till date.

7. On enquiring about the reasons for delay in laying of the Annual Reports and Audited Accounts of CITCO for the years 1990-91 to 2018-19, the Ministry in their written note have submitted: -

“CITCO was finalizing its Balance Sheet and the same was being sent to Ministry of Tourism for laying the same in the house of parliament, but in the year 2007-08, the Ministry of Tourism refused to accept the Annual Reports. Thereafter, CITCO and Chandigarh Administration approached the Ministry of Home Affairs for intervening and deciding as to which Ministry has to lay the Accounts. Finally, in 2015, it was decided that the Ministry of Home Affairs will lay the Accounts of the Corporation in the House of Parliament. Accordingly, CITCO sent Annual Reports from FY 2007-08 to 2014-15 to the Ministry of Home Affairs. Thereafter, the Ministry of Home Affairs enquired about the laying of Annual Accounts of CITCO for years earlier to 2007-08. It came to the notice of Ministry of Home Affairs that the same was not laid by Ministry of Tourism. Accordingly, on the directions of Ministry, the Chandigarh Administration vide letter dated 17.02.2017 directed to re-submit Annual Account from FY 1990-91 to 2006-07 to them.”

The Committee also examined the reference made by the Ministry in their reply regarding copy of the Consolidated Delay Statement for being laid along with the requisite documents for these years, elaborating the reasons for delay, which inter-alia states that:-

“...2. The major investment in the Share Capital of M/s Chandigarh Industrial and Tourism Development Corporation Limited (CITCO) was from Industries Department, UT, Chandigarh. Accordingly, CITCO was forwarding its Annual Audited accounts to the Ministry of Industries, Govt. of India through the Home Department, Chandigarh Administration to have the same placed before both the Houses of Parliament.

3. During the period 1988-90, CITCO received contribution by way of Share Capital from Ministry of Tourism for specific purpose as detailed below:-

- *Construction of Hotel Shivalikview*
- *Expansion/modernization of Hotel Mountview*

.....Thus from 1990 onwards, the investment of Ministry of Tourism in the Share Capital of CITCO increased because of share capital received for tourism purposes. Therefore, Ministry of Industries provided references/instructions of the Ministry of Finance that the responsibility for laying of the Annual Accounts before both the Houses of Parliament is of that Ministry, having majority investment in Grant/ Share Capital. Accordingly, Ministry of Industries, Govt of India vide letter no. 18(7)/89-SSI(P) dated 10th April 1990.... directed CITCO to approach the Ministry of Tourism to get its Annual Accounts placed before both the Houses of Parliament.

4. *In compliance to these directions/instructions, CITCO started submitting its Annual Accounts w.e.f 1990-91 to the Ministry of Tourism, Govt of India through the Home Department, Chandigarh Administration.....*

6. Thereafter the annual accounts of CITCO were continuously sent to Ministry of Tourism, Govt of India, by the Chandigarh Administration for laying the same before both the Houses of Parliament. This practice continued till 2006-07.....But the Ministry of Tourism refused to accept the copies stating that Ministry of Tourism is not concerned to table these accounts before the Parliament.”.....

8. On being asked as to whether the Ministry/CITCO has identified the stages in which delays have occurred during all these years and how the Ministry propose to curtail the same in future, the Ministry has submitted that: -

“CITCO is preparing the Annual Accounts in a timely manner but if any delay occurs, it is because of the varied activities of the Corporation and to compile the various accounts of the activities, the delay may occur. For future, a solution is being looked into to connect various softwares, so that the compilation can be done expeditiously.....”

9. As regards the question whether the CITCO has faced any problem in connection with translation of the document into Hindi and subsequent printing thereof and efforts made to overcome these problems, the Committee was informed that:-

“As reported by CITCO, CITCO faced problem in getting the translation of Annual Report from English to Hindi language and its subsequent printing. However, now the process of translation and printing has been streamlined.”

10. On being asked as to whether the process of Accounting had been computerized, to facilitate speedy and timely compilation of Accounts of the CITCO and also steps being taken by the Ministry in this regard, the Ministry has stated that:-

“The accounts have been computerised. However, due to varied activities being done by the Corporation, compilation of Accounts of the Units of the Corporation, takes time which is done manually. Steps are being taken to link all the different software’s relating to different units/activities of CITCO on the cloud platform, so as to compile the data in a timely manner in electronic form.”

11. On the question whether any time schedule has been laid down either by the CITCO or by the Ministry indicating normative time for completion of the task at each stage involved in finalization of the Annual Reports and Audited Accounts viz. compilation of Annual Accounts, auditing of Accounts etc., the Ministry in its written reply submitted as under :-

" As per procedure, CITCO endeavours to finalize its Annual Accounts on or before 30th September every year, as CITCO has to file the Income Tax Returns in time. However, sometimes due to delay in compilation of Annual Accounts or preparation of replies to queries raised by auditors regarding new enactments, further time is being taken to finalize the annual accounts."

A statement showing actual time taken at each stage, i.e. from approaching the Auditors to laying of Annual report and Audited accounts before Parliament, during the period under examination, is placed at **Annexure-III**.

12. The Committee desired to know that whether there is any mechanism to monitor the progress of work and to ensure timely laying of the documents. The Ministry in its written reply submitted as under:-

" Chandigarh Industrial and Tourism Development Corporation Limited (CITCO) operate under UT administration of Chandigarh. The administrative head for UT administration is a senior IAS officer who monitor. In addition, there is a Board of Directors of CITCO. They are supposed to look after all administrative and financial aspects of CITCO. Due to persistent efforts of Ministry of Home Affairs, report upto 2016-17 have been laid before Parliament."

13. The Committee also desired to know whether any remedial measures have been taken/proposed to be taken both by the Ministry and the CITCO to ensure timely laying of the documents before Parliament within the prescribed time period in future, the Ministry in its written note stated as under :-

"The remedial measures being taken for the future years, is to make the Balance Sheet on a certain platform, where the different units doing their accounts work on different software's will be clubbed by having a single software compatible with all the varied activities of the Corporation."

14. The Committee took oral evidence of the representatives of the Ministry of Home Affairs and Chandigarh Industrial and Tourism Development Corporation Limited (CITCO), on 04th March, 2020, to consider the matter of delays in laying of Annual Reports and Audited Accounts of CITCO for the years 1990-91 to 2018-19.

15. During the evidence, reiterating the reasons for delay, the representative of the Ministry of Home Affairs regretted for the same and assured the Committee that there will not be any delay in future and the report for the year 2017-18 will be laid in the next year of Budget session.

Observations/Recommendations

16. The Committee note that the Annual report and Audited accounts of Chandigarh Industrial and Tourism Development Corporation Limited (CITCO) for the period from 1990-91 to 2016-17, were laid together on 23.07.2019, with delays ranging between 01 year and 07 months to 27 years and 07 months. The Committee is appalled by the astonishing delay and the reasons put forth before it regarding this inordinate delay in laying of the requisite documents of CITCO. The Committee was apprised that under a “misimpression”, CITCO had been submitting the Annual Reports and Audited Accounts to the Ministry of Tourism for a period of 18 years i.e., from the year 1990-91 up to 2007-08, but the Ministry of Tourism, in the year 2007-08, refused to accept its role in laying of requisite documents of CITCO before the Parliament. The Committee, however, noted from the submission made and also, from the Delay Statement furnished by the Ministry of Home Affairs that as per the direction of the Ministry of Finance the responsibility of laying of the Annual Accounts of CITCO before both the Houses of Parliament is of that Ministry, having majority investment in Grants/ Share capital and, from the year 1990 onwards, investment of Ministry of Tourism in the Share Capital of CITCO increased, hence, making it responsible to lay the requisite documents of CITCO before the Parliament. However, the Ministry of Tourism failed to fulfill this responsibility by refusing to do so. The Committee are of the considered opinion that it is not a case of “misimpression”, but a clear cut case of negligence on the part of Ministry of Tourism. The Committee desire to be apprised of the exact reasons of not assuming the responsibility of laying of these documents before the Parliament by the Ministry of Tourism and, hence, directs the Ministry of Home Affairs to furnish the reasons put forth by the Ministry of Tourism in their communications and meetings with the Ministry of Tourism in the matter.

The Committee also note that CITCO was constituted in the year 1974 and from the information furnished by the Ministry the Annual Reports and Audited Accounts of the CITCO prior to 1990-1991 were sent by the Home Department, Chandigarh Administration to the Ministry of Industry, Government of India to have the same placed before both the Houses of Parliament. The Committee would also like to know whether the requisite documents were laid before the Parliament within the stipulated time period by the Ministry of Industry when it was responsible for laying of requisite documents of CITCO and details thereof may be furnished to the Committee.

17. The Committee appreciate the efforts put in by the Ministry of Home Affairs in accepting their responsibility for laying of Annual Reports and Audited Accounts of CITCO and also, causing to lay before the Parliament, the long pending Annual Reports and Audited Accounts of CITCO, not only for the years after assuming the responsibility, but also for the earlier period pending prior to taking charge of CITCO.

However, the Committee note that Ministry of Home Affairs had laid the requisite documents of CITCO for the years 2017-18 on 15.09.2020 with delay of over 01 year and 08 months and, it is still lagging behind its stipulated date of laying of the requisite documents of CITCO for year 2018-19 i.e., 31.12.2019 . The Committee direct the Ministry to ensure laying of these pending documents at the earliest and, also to ensure timely laying of such documents in the future.

18. The Committee also note that, besides the delay caused by non-laying of Reports by the Ministry, CITCO had also taken unduly long time in finalization of requisite documents at various stages, such as, submission of accounts to auditors, getting approval of the competent authority etc.

Therefore, the Committee directs the Ministry of Home Affairs to devise a consolidated time schedule, clearly indicating the target dates for each stage, beginning from the appointment of Auditors up to laying of these documents before the Parliament. The Ministry shall also ensure that the time schedule, hence devised, is strictly adhered to, to avoid such delays in future.

19. The Committee also impress upon the Ministry to note that in case of delay in laying of the Annual Reports and Audited Accounts of the Organization due to unavoidable reasons, a statement explaining the reasons as to why the requisite documents could not be laid within prescribed time period should be laid on the Table of the House strictly within 30 days as recommended by the Committee in its earlier reports.

**New Delhi
28th January 2021
08 Magha , 1942 (Saka)**

**Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha**

Annexure-I
vide para 03 of the Report

Statement showing the Funds/Share released by the Department of Personnel and Training to Chandigarh Industrial and Tourism Development Corporation Limited (CITCO) for the years 1974 to 2018.

Authorized Share Capital as on date:

Rs.18 Crores divided into 18,00,000 equity share of Rs.100/- each

Paid Up Share Capital:

Rs.17.44 Crores divided into 17,44,425 equity share of Rs.10/- each

Particulars	Total Share Capital	%age
Tourism Department, UT	147,285,226	84%
Industries Department, UT	27,157,274	16%
	174,442,500	100%

Sr. No.	Date of Allotment	No. of Share Allotted	Nominal Amount (Being funds received from UT towards Share Capital from time to time)
1	28-Mar-1974	5,000	500,000
2	8-Jan-1975	5,000	500,000
3	20-Feb-1976	5,000	500,000
4	9-Sep-1977	11,000	1,100,000
5	21-Dec-1978	8,000	800,000
6	25-Jan-1980	1,000	100,000
7	5-Mar-1981	2,000	200,000
8	29-Jan-1982	37,000	3,700,000
9	13-Aug-1982	10,000	1,000,000
10	27-May-1983	16,200	1,620,000
11	21-Sep-1983	10,000	1,000,000
12	27-Mar-1984	2,400	240,000
13	6-Nov-1984	10,854	1,085,400
14	11-Feb-1985	809	80,900
15	6-May-1985	4,330	433,000
16	7-Aug-1985	4,000	400,000
17	6-Jun-1986	44,000	4,400,000
18	29-Sep-1986	5,000	500,000
19	2-Feb-1987	5,000	500,000
20	30-Mar-1987	500	50,000
21	30-Dec-1987	9,000	900,000

22	27-Apr-1988	10,859	1,085,900
23	5-Sep-1988	11,692	1,169,200
24	5-Sep-1998	303,000	30,300,000
24	12-May-1989	36,400	3,640,000
25	16-Aug-1989	40,000	4,000,000
26	21-Dec-1989	38,000	3,800,000
27	7-Feb-1990	230,000	23,000,000
28	12-Sep-1990	40,000	4,000,000
29	22-Dec-1990	30,000	3,000,000
30	22-Mar-1991	100,000	10,000,000
31	6-Jun-1991	41,660	4,166,000
32	30-Mar-1992	83,340	8,334,000
33	28-Aug-1992	50,000	5,000,000
34	18-Dec-1992	50,000	5,000,000
35	23-Jun-1993	10,000	1,000,000
36	29-Mar-1994	50,000	5,000,000
37	15-Sep-1994	40,000	4,000,000
38	30-Dec-1994	30,000	3,000,000
39	28-Sep-1995	50,000	5,000,000
40	28-Jun-1996	37,420	3,742,000
41	13-Jan-1997	10,000	1,000,000
42	22-Sep-1998	5,000	500,000
43	5-Nov-1999	5,000	500,000
44	27-Jun-2001	1	100
45	8-Mar-2003	5,000	500,000
46	4-Jul-2018	240,960	24,096,000
		1,744,425	174,442,500

Annexure-II
vide para 06 of the Report

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the Chandigarh Industrial and Tourism Development Corporation Limited (CITCO) for the years 1990-91 to 2018-2019.

Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual Date of laying of Annual Reports and Audited Accounts	Extent of delay
1990-91#	31.12.1991	23.07.2019	27 years and 07 months
1991-92#	31.12.1992	23.07.2019	26 years and 07 months
1992-93#	31.12.1993	23.07.2019	25 years and 07 months
1993-94#	31.12.1994	23.07.2019	24 years and 07 months
1994-95#	31.12.1995	23.07.2019	23 years and 07 months
1995-96#	31.12.1996	23.07.2019	22 years and 07 months
1996-97#	31.12.1997	23.07.2019	21 years and 07 months
1997-98#	31.12.1998	23.07.2019	20 years and 07 months
1998-99#	31.12.1999	23.07.2019	19 years and 07 months
1999-2000#	31.12.2000	23.07.2019	18 years and 07 months
2000-01#	31.12.2001	23.07.2019	17 years and 07 months
2001-02#	31.12.2002	23.07.2019	16 years and 07 months
2002-03#	31.12.2003	23.07.2019	15 years and 07 months
2003-04#	31.12.2004	23.07.2019	14 years and 07 months
2004-05#	31.12.2005	23.07.2019	13 years and 07 months

2005-06#	31.12.2006	23.07.2019	12 years and 07 months
2006-07#	31.12.2007	23.07.2019	11 years and 07 months
2007-08#	31.12.2008	23.07.2019	10 years and 07 months
2008-09#	31.12.2009	23.07.2019	09 years and 07 months
2009-10#	31.12.2010	23.07.2019	08 years and 07 months
2010-11#	31.12.2011	23.07.2019	07 years and 07 months
2011-12#	31.12.2012	23.07.2019	06 years and 07 months
2012-13#	31.12.2013	23.07.2019	05 years and 07 months
2013-14#	31.12.2014	23.07.2019	04 years and 07 months
2014-15#	31.12.2015	23.07.2019	03 years and 07 months
2015-16#	31.12.2016	23.07.2019	02 years and 07 months
2016-17#	31.12.2017	23.07.2019	01 years and 07 months
2017-18#	31.12.2018	15.09.2020	01 year and 08 ½ months
2018-19#	31.12.2019	Not laid yet	-

Period examined by the Committee

Annexure-III
vide para 11 of the Report

The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Chandigarh Industrial and Tourism Development Corporation Limited (CITCO for the year 1990-91 to 2016-2017.

S. No.	Particulars	1990-91	1991-92	1992-93	1993-94
a)	The date on which CITCO approached the Audit Authorities to appoint the auditors for auditing the accounts.	23.04.1991	02.04.1992	05.01.1993	06.12.1993
b)	The date of appointment of statutory auditors	23.04.1991	02.04.1992	05.01.1993	06.12.1993
c)	The date of compilation of Annual Accounts	-	-	-	-
d)	The date on which the Annual Accounts were submitted to Auditors for auditing	27.12.1991	30.12.1992	03.12.1993	24.09.1994
e)	The date of queries raised by Auditors during auditing of Annual Accounts	The queries raised by the Statutory Auditor raised during audit were replied from time to time.			
f)	The date on which the replies to the audit queries was furnished to the Auditors				
g)	The date of submission of report by CAG	27.02.1992	01.02.1993	01.04.1994	01.02.1995
h)	The date on which documents got approved from the Competent Authority.	30.03.1992	26.04.1993	28.07.1994	04.05.1995
i)	The date on which documents were taken up for translation and printing and the time taken for completing the -task.	-	-	-	-
j)	The date on which the documents were sent by CITCO to the Chandigarh administration	01.06.1992	14.06.1993	October,1994	01.08.1995
k)	The date on which the documents were sent to the Ministry for being laid in House	11.06.1992	24.06.1993	-	03.08.1995
l)	The date of laying of the documents on the Table of the House.	23.07.2019	23.07.2019	23.07.2019	23.07.2019

S. No.	Particulars	1994-95	1995-96	1996-97	1997-98
a)	The date on which CITCO approached the Audit Authorities to appoint the auditors for auditing the accounts.	06.01.1995	19.01.1996	27.01.1997	20.03.1998
b)	The date of appointment of statutory auditors	06.01.1995	19.01.1996	27.01.1997	20.03.1998
c)	The date of compilation of Annual Accounts	-	-	-	-
d)	The date on which the Annual Account were submitted to Auditors for auditing	27.11.1995	30.12.1996	06.02.1998	30.11.1998
e)	The date of queries raised by Auditors during auditing of Annual Accounts	The queries raised by the Statutory Auditor raised during audit were replied from time to time.			
f)	The date on which the replies to the audit queries was furnished to the Auditors				
g)	The date of submission of report by CAG	1.06.1996	28.04.1997	01.07.1998	01.04.1999
h)	The date on which documents got approved from the Competent Authority.	26.07.1996	28.08.1997	27.10.1998	23.09.1999
i)	The date on which documents were taken up for translation and printing and the time taken for completing the -task.	-	-	-	-
j)	The date on which the documents were sent by CITCO to the Chandigarh administration	18.12.1996	28.07.1998	03.03.1999	23.12.1999
k)	The date on which the documents were sent to the Ministry for being laid in House	20.12.1996	15.09.1998	05.05.1999	25.01.2000
l)	The date of laying of the documents on the Table of the House.	23.07.2019	23.07.2019	23.07.2019	23.07.2019

S. No.	Particulars	1998-99	1999-2000	2000-01	2001-02
a)	The date on which CITCO approached the Audit Authorities to appoint the auditors for auditing the accounts.	16.03.1999	27.03.2000	-	27.03.2000
b)	The date of appointment of statutory auditors	16.03.1999	27.03.2000	-	27.03.2000
c)	The date of compilation of Annual Accounts	-	-	-	-
d)	The date on which the Annual Account were submitted to Auditors for auditing	05.11.1999	30.11.2000	23.09.2002	23.10.2003
e)	The date of queries raised by Auditors during auditing of Annual Accounts	The queries raised by the Statutory Auditor raised during audit were replied from time to time.			
f)	The date on which the replies to the audit queries was furnished to the Auditors				
g)	The date of submission of report by CAG	01.08.2000	31.05.2001	01.06.2003	23.06.2004
h)	The date on which documents got approved from the Competent Authority.	04.01.2001	25.07.2002	25.09.2003	23.09.2004
i)	The date on which documents were taken up for translation and printing and the time taken for completing the -task.	-	-	-	-
j)	The date on which the documents were sent by CITCO to the Chandigarh administration	06.06.2001	01.01.2003	04.05.2004	31.05.2005
k)	The date on which the documents were sent to the Ministry for being laid in House	19.06.2001	05.02.2003	21.05.2004	31.05.2005
l)	The date of laying of the documents on the Table of the House.	23.07.2019	23.07.2019	23.07.2019	23.07.2019

S. No.	Particulars	2002-03	2003-04	2004-05	2005-06
a)	The date on which CITCO approached the Audit Authorities to appoint the auditors for auditing the accounts.	30.10.2002	30.10.2002	24.08.2005	07.07.2006
b)	The date of appointment of statutory auditors	30.10.2002	30.10.2002	24.08.2005	07.07.2006
c)	The date of compilation of Annual Accounts	-	-	-	-
d)	The date on which the Annual Account were submitted to Auditors for auditing	23.10.2003	28.10.2005	28.10.2005	19.10.2006
e)	The date of queries raised by Auditors during auditing of Annual Accounts	The queries raised by the Statutory Auditor raised during audit were replied from time to time.			
f)	The date on which the replies to the audit queries was furnished to the Auditors				
g)	The date of submission of report by CAG	24.08.2005	08.08.2006	31.05.2007	11.10.2007
h)	The date on which documents got approved from the Competent Authority.	21.07.2006	22.09.2006	09.08.2007	15.02.2008
i)	The date on which documents were taken up for translation and printing and the time taken for completing the -task.	-	-	-	-
j)	The date on which the documents were sent by CITCO to the Chandigarh administration	08.12.2006	02.05.2007	06.05.2008	13.10.2008
k)	The date on which the documents were sent to the Ministry for being laid in House	08.12.2006	08.05.2007	02.06.2008	07.11.2008
l)	The date of laying of the documents on the Table of the House.	23.07.2019	23.07.2019	23.07.2019	23.07.2019

S. No.	Particulars	2006-07	2007-08	2008-09	2009-10
a)	The date on which CITCO approached the Audit Authorities to appoint the auditors for auditing the accounts.	14.07.2006	06.08.2007	07.08.2008	02.08.2009
b)	The date of appointment of statutory auditors	14.07.2006	06.08.2007	07.08.2008	02.08.2009
c)	The date of compilation of Annual Accounts	-	-	-	-
d)	The date on which the Annual Account were submitted to Auditors for auditing	25.10.2007	15.06.2009	23.09.2009	16.09.2010
e)	The date of queries raised by Auditors during auditing of Annual Accounts	The queries raised by the Statutory Auditor raised during audit were replied from time to time.			
f)	The date on which the replies to the audit queries was furnished to the Auditors				
g)	The date of submission of report by CAG	17.04.2008	10.02.2010	31.08.2010	03.07.2011
h)	The date on which documents got approved from the Competent Authority.	23.09.2008	26.04.2010	30.09.2010	18.08.2011
i)	The date on which documents were taken up for translation and printing and the time taken for completing the -task.	-	-	-	-
j)	The date on which the documents were sent by CITCO to the Chandigarh administration	07.04.2009	05.08.2010 (To M.T) 11.09.2015 (To MHA)	24.08.2011 (To M.T) 11.09.2015 (To MHA)	11.09.2015
k)	The date on which the documents were sent to the Ministry for being laid in House	28.05.2009	07.09.2010 (To M.T) 30.09.2015 (To MHA)	07.12.2011 (To M.T) 30.09.2015 (To MHA)	30.09.2015 (To MHA)
l)	The date of laying of the documents on the Table of the House.	23.07.2019	23.07.2019	23.07.2019	23.07.2019

S. No.	Particulars	2010-11	2011-12	2012-13	2013-14
a)	The date on which CITCO approached the Audit Authorities to appoint the auditors for auditing the accounts.	16.07.2010	03.02.2012	31.07.2012	08.08.2013
b)	The date of appointment of statutory auditors	16.07.2010	03.02.2012	31.07.2012	08.08.2013
c)	The date of compilation of Annual Accounts	-	-	-	-
d)	The date on which the Annual Account were submitted to Auditors for auditing	24.10.2011	26.12.2012	26.09.2013	02.09.2014
e)	The date of queries raised by Auditors during auditing of Annual Accounts	The queries raised by the Statutory Auditor raised during audit were replied from time to time.			
f)	The date on which the replies to the audit queries was furnished to the Auditors				
g)	The date of submission of report by CAG	04.05 2012	07.03.2013	03.01 2014	19.03.2015
h)	The date on which documents got approved from the Competent Authority.	07.06.2012	24.09.2013	21.03.2014	03.08.2015
i)	The date on which documents were taken up for translation and printing and the time taken for completing the -task.	-	-	-	-
j)	The date on which the documents were sent by CITCO to the Chandigarh administration	11.09.2015	11.09.2015	04.02.2016	04.02.2016
k)	The date on which the documents were sent to the Ministry for being laid in House	30.09.2015 (To MHA)	30.09.2015 (To MHA)	04.12.2016	04.12.2016
l)	The date of laying of the documents on the Table of the House.	23.07.2019	23.07.2019	23.07.2019	23.07.2019

S. No.	Particulars	2014-15	2015-16	2016-17
a)	The date on which CITCO approached the Audit Authorities to appoint the auditors for auditing the accounts.	31.07.2014	07.01.2016	12.07.2016
b)	The date of appointment of statutory auditors	31.07.2014	07.01.2016	12.07.2016
c)	The date of compilation of Annual Accounts	-	-	-
d)	The date on which the Annual Account were submitted to Auditors for auditing	31.08.2015	05.09.2016	08.09.2027
e)	The date of queries raised by Auditors during auditing of Annual Accounts			
f)	The date on which the replies to the audit queries was furnished to the Auditors			
g)	The date of submission of report by CAG	14.01.2016	24.11.2016	20.02.2018
h)	The date on which documents got approved from the Competent Authority.	27.04.2016	31.01.2017	30.07.2018
i)	The date on which documents were taken up for translation and printing and the time taken for completing the -task.	-	-	-
j)	The date on which the documents were sent by CITCO to the Chandigarh administration	15.12.2016	03.04.2017	-
k)	The date on which the documents were sent to the Ministry for being laid in House	11.01.2017	03.05.2017	16.11.2018
l)	The date of laying of the documents on the Table of the House.	23.07.2019	23.07.2019	23.07.2019

- *The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Chandigarh Industrial and Tourism Development Corporation Limited (CITCO) for the year 2017-18 has not been provided.*
- *The Annual Report and Audited Account for the year 2017-18 was laid on the Table of the House (Lok Sabha) 15th September 2020.*

**EXTRACTS OF THE MINUTES OF THE THIRD SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2019-2020)
HELD ON 04.03.2020**

The Committee sat on Wednesday, 04th March 2020 from 15:00 hrs to 16:00 hrs. in Committee Room 'E', Parliament House Annexe Building, New Delhi.

PRESENT

Shri Shyam Singh Yadav - Chairperson

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Shri Pallab Lochan Das
4. Choudhary Mehboob Ali Kaiser
5. Dr. Amol Ramsing Kolhi
6. Shri Raja Amareshwara Naik
7. Shri Jamyang Tsering Namgyal
8. Shri T.N. Prathapan
9. Shri Saptagiri Ulaka
10. Shri Ashok Kumar Yadav

SECRETARIAT

1. Shri B. Srinivasa Prabhu - Joint Secretary
2. Shri Kushal Sarkar - Director
3. Shri Munish Kumar Rewari - Additional Director

REPRESENTATIVES OF MINISTRY OF HOME AFFAIRS

1. Shri Govind Mohan - Additional Secretary(UT)
 2. Ms. Jasvinder Kaur Sindhu - MD, CITCO
- X X X X X**

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee and explained the purpose of convening the meeting.

3-5. X X X X X

6. Thereafter, the Committee called the representatives of the Ministry of Home Affairs and Chandigarh Industrial And Tourism Development Corporation Limited (CITCO) to take oral evidence.

7. The Chairperson welcomed the representatives of the Ministry of Home Affairs and Chandigarh Industrial And Tourism Development Corporation Limited (CITCO) to the sitting of the Committee and explained to them that the meeting has been called to discuss the reasons for delays in laying of the Annual Reports and Audited Accounts of CITCO. The Chairperson also explained to the witnesses the provisions of Direction 58 of Directions issued by the Speaker, Lok Sabha regarding confidentiality of the proceedings.

8. The representatives, at first, made a brief Power Point presentation about CITCO. Thereafter, the Committee desired to know the causes of delay in laying of Reports of CITCO. The Representative of the Ministry submitted before the Committee that from the beginning CITCO was under the misimpression that they come under the purview of the Ministry of Tourism, and as a result, from 1990-91, CITCO kept sending their Annual Reports and Audited Statements to Ministry of Tourism who did not lay it before the Parliament. Further, it was submitted that in 2009, the Ministry of Tourism told CITCO that it will not be able to place the reports before Parliament. Thereafter, CITCO asked the Ministry of Home Affairs to place these records before Parliament, after MHA came into the picture in 2010. In 2015, after various communications between CITCO and MHA, the MHA accepted the responsibility of laying the documents before Parliament and as a result, CITCO submitted the requisite documents for they years 2007-08 to 2014-15 to MHA. In 2015, the MHA re-examined the issue regarding non-laying of documents and finally, in 2017, the MHA directed CITCO to submit both English and Hindi versions of all Reports w.e.f. from 1990-91 to 2016-17. Subsequently, all these Reports were laid together before the Parliament on 23rd July 2019.

The representative assured that the requisite documents for the year 2017-18 will be laid during the ongoing session of Parliament and the requisite documents for the year 2018-19 will be laid in the next year`s Budget session.

Thereafter, the Hon`ble Chairperson thanked the representatives of the Ministry and CITCO for useful discussion in connection with examination of the subject.

The witnesses then withdrew.

9-16. X X X X X

The Committee then adjourned.

**EXTRACTS OF THE MINUTES OF THE FOURTH SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2020-2021)
HELD ON 28.01.2021 (FORENOON)**

The Committee sat on Thursday, 28th January, 2021 from 1100 hours to 1320 hours in Committee Room "D", Parliament House Annexe , New Delhi.

PRESENT

Shri Ritesh Pandey - Chairperson

MEMBERS

1. Shri Shafiqur Rahman Barq
2. Shri S. Ramalingam,
3. Shri Saptagiri Ulaka
4. Shri Ashok Kumar Yadav

SECRETARIAT

1. Smt. SumanArora - Joint Secretary
2. Smt. B. Visala - Director
3. Shri Munish Kumar Rewari - Additional Director
4. Shri R.K. Chaudhary - Under Secretary

X X X X X

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee.

3. Thereafter, the Committee took up the following five draft Reports (original) for consideration-
- i. Delay in laying of the Annual Report and Audited Accounts of the Chandigarh Industrial and Tourism Development Corporation Limited (CITCO);
 - ii. Delay in laying of the Annual Report and Audited Accounts of the Rashtriya Madhyamik Shiksha Abhiyan (RMSA), U.P.;
 - iii. Delay in laying of the Annual Report and Audited Accounts of the Rashtriya Madhyamik Shiksha Abhiyan (RMSA), Uttarakhand;
 - iv. Delay in laying of the Annual Report and Audited Accounts of the Sarva Shiksha Abhiyan (SSA) Universalisation of Elementary Education Mission (UEEM), Delhi and
 - v. Delay in laying of the Annual Report and Audited Accounts of the Sarva Shiksha Abhiyan (SSA), Haryana Prathmik Shiksha Pariyojana Parishad, Haryana.

After deliberations, the Committee adopted all the five draft Reports without any modifications.

4. The Committee authorized the Hon'ble Chairperson to present both the Original and Action Taken Reports to the Parliament.

5-12. X X X X X

The Committee then adjourned.